

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "SMC" : DELHI  
[THROUGH VIDEO CONFERENCING]  
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER  
AND  
SHRI O.P. KANT, ACCOUNTANT MEMBER  
ITA.No.5467/Del./2019  
Assessment Year 2011-2012

M/s. RNG Impex Pvt. Ltd., 429/3, Pathanpura, Shahdara, Delhi. PIN – 110 032 PAN AABCR5348C	vs.	The Income Tax Officer, Ward – 20 (3), New Delhi.
(Appellant)		(Respondent)

For Assessee :	Ms. Umang Luthra, Advocate
For Revenue :	Shri S.S. Negi, Sr. D.R.

Date of Hearing :	12.01.2021
Date of Pronouncement :	12.01.2021

**ORDER**

**PER BHAVNESH SAINI, J.M.**

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-7, New Delhi, Dated 22.05.2019, for the A.Y. 2011-2012.

2. Learned Counsel for the Assessee seeks permission to withdraw the appeal as the matter is settled under VIVAD SE VISHWAS SCHEME, 2020 and Form No.3

have already been issued in favour of the assessee and Form No.3 is also filed on record.

3. In view of the above, appeal of the assessee is dismissed as withdrawn.

4. In the result, appeal of the Assessee dismissed.

Order pronounced in the open Court.

Sd/-  
(O.P. KANT)  
ACCOUNTANT MEMBER

Sd/-  
(BHAVNESH SAINI)  
JUDICIAL MEMBER

Delhi, Dated 12<sup>th</sup> January, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :  
Delhi.